

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BANCH**

CP/CA. No. 821/2016

IN THE MATTER OF:

**M/s. Magma Fincorp Ltd.
Vs.
M/s DSM Infracon Pvt. Ltd.**

... **PETITIONER**

... **RESPONDENT**

SECTION:

Under Section 433(e), 434

Order delivered on 18.07.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
Hon'ble Member (Technical)**

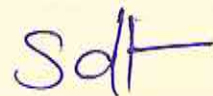
For the Petitioner : -

For the Respondent : -

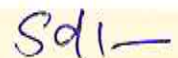
ORDER

The matter has been called twice, no one appeared in the forenoon session, and then no one has put in appearance in the afternoon sessions. It is pertinent to notice that on 06.07.2017 learned counsel for the petitioner applied for withdrawal of the petition and he was directed to file a formal application of withdrawal. No, application for withdrawal has been filed in terms of order dated 06.07.2017.

The petition is dismissed for non-prosecution.



**(CHIEF JUSTICE M. M. KUMAR)
(PRESIDENT)**



**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**